

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-242/2010/7584/A

From - Smt. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati

To, Smt. Rita Kar,
District & Sessions Judge,
Nagaon.

Dated, Guwahati the 20th December, 2018.

Sub. **Earned Leave along with station leave permission.**

Ref:- Your Letter No. DJN/7713, dtd. 12.12 2018.

Madam,

With reference to the above, I am directed to inform you that, your prayer for Casual Leave for one day on 17.12.2018 has been rejected as you have no casual leave in your credit for the year 2018. Instead, you have been granted Earned Leave for 1(one) day on 17.12.2018 along with station leave permission, with allotted Govt. Vehicle, at your own cost, from the evening of 16.12.2018 till the morning of 18.12.2018, Subject to leave admissibility report from the office of the Principal Accountant General (A&E). You are asked to apply for this Earned leave in prescribed format.

The Addl. District & Sessions Judge No 1, Nagaon and in his absence the senior most Judicial Officer would remain in-charge of your Court & Office during your absence on leave.

Yours faithfully,



JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-15/2013(Pt)/7585/A, dated 20.12.18
Copy to:-



The Principal Accountant General (A&E), Assam, Guwahati, for information.

sd/-

JT. REGISTRAR (VIGILANCE)